

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**

OA/329/93

Date of Decision : 07.01.2000

Shri. M^aanjulaben P. Christian : **Petitioner (s)**

Mr. P. H. Pathak : **Advocate for the petitioner(s)**

Versus

Union of India & Ors. : **Respondent(s)**

Mr. B .N. Doctor : **Advocate for the Respondent(s)**

CORAM

The Hon'ble Mr. P.C. Kannan : **Member (J)**

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?

ND

DN

Manjulaben P. Christian
C/o. H. L. Parmar
Wanzara Vas
Nr. Bust Stand, Himatnagar.

: - Applicant :-

(Advocate : Mr. P. H. Pathak)

Versus

1. Union of India
Notice to be served through
Chief Postmaster General
Gujarat Circle, Khanpur,
Ahmedabad.
2. Sr. Supdt of RMS
AM Division
Shahpur, Ahmedabad.
3. Sub Record Officer
RMS 'AM' Division
Himatnagar.

: - Respondents :-

(Advocate : Mr. B. N. Doctor)

PM

ORAL ORDER

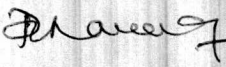
O.A 329 OF 1993

Date : - 07/01/2000

Per Hon'ble Shri. P.C. Kannan : Member (J).

Mr. Pathak, counsel for the applicant submits that the matter is under the Industrial Disputes Act and he proposed to seek relief from the appropriate forum under the said Act.

2. In the circumstances, he seeks leave to withdraw the O.A. Permission granted. Registry to return the O.A. to the applicant so that it may be presented before the appropriate forum. The O.A is disposed of as withdrawn.


[P. C. KANNAN]
MEMBER (J)

MB

QA/TA/RA/CP/MA/PT 329 of 199 93

APPLICANT (s)

VERSUS

RESPONDENT (s)

I N D E X S H E E T

[illegible]

Certified that the file is complete in all respects.

Signature of S.O. (J)

Signature of Deal. Hand.